

Copy of Sh G. N. Pandey mm Delhi 4695/10 R/2



IN THE COURT OF SH. KANWALJEET SINGH ARORA, LD. ACMM, TIS HAZARI, DELHI

COMPANY CASE NO.

OF 2006

REGISTRAR OF COMPANIES
NCT OF DELHI & HARYANA
4TH FLOOR, CI TOWER, 61 NEHRU PLACE.

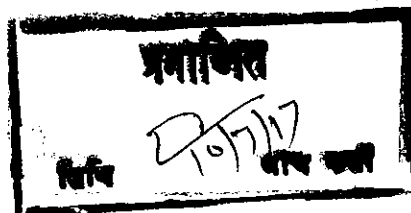
V/S

COMPLAINANT

1. M/S MAND MACROSOFT INDIA LIMITED, F-213-A, M.B. ROAD, LADO SARAI, NEW DELHI.
2. DR. JASWINDER SINGH MAND, F-213A, M.B. ROAD, LADO SARAI, NEW DELHI-110030.
3. MR. SUNINT SINGH OBEROI, H-65/66, ANANDVAS SHAKURPUR, NEW DELHI-110034.
4. MR. HARKIRAT SINGH OBEROI, H-65/66, ANANDVAS, SHAKURPUR, NEW DELHI-110034

ACCUSED

COMPLAINT UNDER SECTION 162/220 OF THE COMPANIES ACT, 1956.





ROC VS. MAND MICROSOFT INDIA LTD.
CC NOS.1601-1602/3
COMMON ORDER

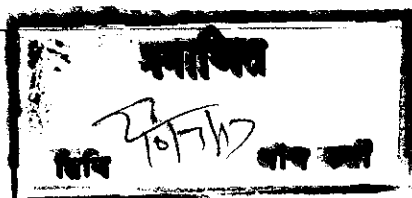
03.7.2010

Present : AR of complainant Mr. Naval Kishore is present.
A1 is a company, which is unserved.
Proclamation u/s.82 Cr.PC of A2 not received back for today.
A3 and A4 also absent. Their Process Server namely HC Niranjan Lal is present.

Statement of Process Server recorded separately. Both A3 Sunint Singh Oberoi and A4 Harkirat Singh Oberoi are declared proclaimed offenders. All the four accused in this case could not be served despite repeated processes sent to them continuously for the last three years. The present case pertains to summons triable offence u/s 159/220 of the Companies Act only which is punishable with fine only. In such summons triable offence there is no point in keeping such files, as the present one, pending since despite repeated processes the accused persons are not served and it unnecessarily consumes a lot of precious time of the court and also it occupies the cause list of the court without any fruitful results. In this court there are thousand of such matters pending, filed by the Registrar of Companies, in which for years together the accused could not be served. They have vanished from the given addresses. In such circumstances, it would be appropriate that the matter be adjourned sine die and the files be preserved and in case the complainant is able to lay its hands on of any fresh or new address of the accused company, the complainant may get the file revived so that some fruitful proceedings can

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208

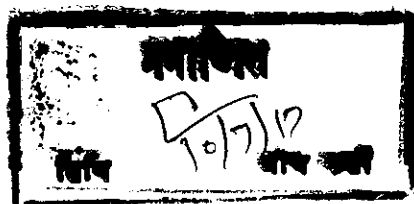




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be conducted. Otherwise adjourning such matters unnecessarily more particularly when the processes are not being served, would only consume precious time of the court. It is ordered that file be consigned to the Record Room, being adjourned sine die, and file is ordered to be preserved in the Record Room so that it can be revived, if required.

(DIG VINAY SINGH)
ACMM/(SPL. ACTS)/CENTRAL
DELHI/03.7.2010





03.07.2010

STATEMENT OF HC SH. NIRANJAN LAL, NO. 363/NW, DISTRICT LINE
HOK VIHAR, DELHI.

ONSA

I received the process U/s 82 Cr. P.C against the accused SUNINT SINGH OBEROI & HARKIRAT SINGH OBEROI, for its execution. On 17.11.2009, I affixed the said process copy at the court notice board of Tis Hazari Court Complex and on that very day I went to the address of the accused i.e. H-65-66 ANAND VAS SHAKUR PUR, DELHI. I enquired about the accused but came to know that the accused were not residing at the given address and they had shifted without fresh address. Fresh address of the accused could not be known despite efforts. Therefore, I affixed one copy of the process u/s 82 Cr. P.C at the door of the said house. My report in this regard which is in my hand writing duly signed by me is EX.CW1/A & CW1/B. My report is correct.

RO & AC

Handwritten signature
3.7.10

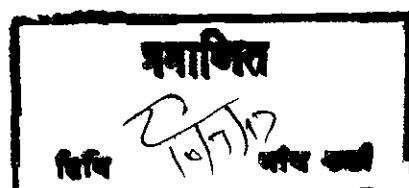
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DIG/VINAY SINGH
ACMM(SPL. ACTS)/CENTRAL
DELHI/03.07.2010

ORDER

In view of the above said statement of the Process Server on oath and, in view of the Ex.CW1/A & CW1/B and on being satisfied that the proclamation process of accused SUNINT SINGH OBEROI & HARKIRAT SINGH OBEROI were duly executed on his last known address.

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307






Contd..2/p CC No. 1601/3 to 1620/3

I am satisfied that the process u/s 82 Cr. P.C are duly executed.

The accused were given time i.e. 18.12.2009 to appear but the accused have failed to appear till date. Accordingly, I am satisfied that the accused are deliberately absconding and concealing his presence. The accused **SUNIL SINGH OBEROI & HARJIT SINGH OBEROI** are declared proclaimed offender.


DIG VINAY SINGH
ACMM(SPL. ACTS)/
CENTRAL/DELHI/03.07.2010

